केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION

नई दिल्ली
NEW DELHI

याचिका संख्या./ Petition No. 141/MP/2026

कोरम/ Coram:

श्री जिश्नु बरुआ, अध्यक्ष / Shri Jishnu Barua, Chairperson
श्री रमेश बाबू व., सदस्य / Shri Ramesh Babu V., Member
श्री हरीश दुदानी, सदस्य / Shri Harish Dudani, Member
श्री रविन्द्र सिंह ढिल्लो, सदस्य / Shri Ravinder Singh Dhillon, Member

आदेश दिनांक/ Date of Order: 9th November, 2026

IN THE MATTER OF:

Petition under Regulations 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 for the grant of a Renewable Energy Certificate.

AND IN THE MATTER OF:

Power Company of Karnataka Limited (PCKL)
4th Floor, Indana Bhavan, Devaraju Urs Road (Race Course Road),
Bengaluru – 560001 **……Petitioner**

Versus

Grid Controller of India Limited
National Load Despatch Centre (NLDC)
B-9 (1st Floor), Qutab Institutional Area,
Katwaria Sarai,
New Delhi – 110016 **……Respondent**

Parties Present: Shri S Vallinayagam, Advocate, PCKL
Shri Gajendra Sinh Vasava, NLDC
Shri Ashok Rajan, NLDC

आदेश/ ORDER

The Petitioner, Power Company of Karnataka Limited (PCKL), is a Government Company within the meaning of the Companies Act, 1956, and is acting on behalf of the Distribution Companies of Karnataka, viz. Bangalore Electricity Supply Company Ltd (BESCOM), Mangalore Electricity Supply Company Ltd (MESCOM), Hubli Electricity Supply Company Ltd (HESCOM), Gulbarga Electricity Supply Company Ltd (GESCOM), Chamundeshwari Electricity Supply Corporation Ltd (CESC) regarding power purchase activities.

2. The Respondent, Grid Controller of India Ltd. (National Load Despatch Centre) (NLDC) is designated as the Central Agency under the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) 2022 (REC Regulations, 2022) and is entrusted with the functions of granting registration and issuance of RECs as per the said REC Regulations.

3. The Petitioner, PCKL, has filed the present Petition under Regulations 10 and 18 of the REC Regulations, 2022, seeking relaxation of the timeline prescribed under Regulation 10(3) for submission of applications to the Respondent, NLDC, for issuance of RECs in respect of the surplus Renewable Purchase Obligation (RPO) achieved by HESCOM and GESCOM during FY 2023-24.

4. The Petitioner has made the following prayers:

(a) Exercise its power conferred under Regulation 18 and relax the period allowed for submission of the application for RE Certificate for the period of 2023-2024.

(b) Consequently, direct the Central Agency to accept the applications of HESCOM and GESCOM for the issuance of REC.

(c) Pass any other order or orders as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the case

Submission by the Petitioner, PCKL

5. The Petitioner, PCKL, has submitted the following:

Facts of HESCOM

(a) HESCOM overachieved its RPO target of 24% as per the Karnataka Electricity Regulatory Commission (Procurement of Energy from Renewable Sources) (Eighth Amendment) Regulations, 2022 for FY 2023-24.

(b) On June 29, 2024, HESCOM submitted its Energy Injection Report (EIR), bearing number INJDISOTKA0290620243951111, to the NLDC. This submission initiated the REC issuance process for FY 2023-24, based on the data available with HESCOM at the time. This was done within the stipulated three-month period from the end of the financial year.

(c) It has received the recommendation from KERC for issuance of RECs for the FY 2023-24 on May 27, 2025, whereby KERC recommended that HESCOM is eligible to receive "other RPO" to the extent of 13,96,730 MWh or its equivalent in RECs.

(d) Subsequently, the recommendation from Karnataka State Load Despatch Centre (SLDC) was received on July 23, 2025.

(e) Upon receiving all required documents from the respective departments, HESCOM submitted to NLDC on July 25, 2025, requesting the issuance of RECs for FY 23-24.

(f) The subsequent submission of supporting documents in July 2025 was delayed due to the late issuance of the mandatory recommendations by KERC and SLDC, which was beyond HESCOM's control.

(g) However, on July 29, 2025, NLDC rejected HESCOM's application via email, on the ground that there was a violation of Clause 10(3) of the REC Regulation 2022 as it was not submitted within the stipulated three-month period from the end of the financial year, and therefore, NLDC was unable to issue the RECs.

(h) HESCOM further requested permission to modify the entry in the EIR to align it with the final figures recommended by KERC in Format 3.5.

Facts of GESCOM

(i) GESCOM overachieved its RPO target of 22% as per the Karnataka Electricity Regulatory Commission (Procurement of Energy from Renewable Sources) (Eighth Amendment) Regulations, 2022 for FY 2023-24

(j) On June 29, 2024, GESCOM submitted its EIR, bearing number INJDISOTKA0290620243969113, to the NLDC.

(k) It received the KERC recommendation for issuance of RECs for the FY 2023-24 on May 27, 2025, whereby KERC recommended that GESCOM is eligible to receive "other RPO" to the extent of 8,14,940 MWh or its equivalent in RECs.

(l) Subsequently, GESCOM requested SLDC for issuance of recommendation.

(m) GESCOM submitted the physical copy of the KERC recommendation & injection report to NLDC on Aug 11, 2025. Simultaneously, GESCOM emailed NLDC scanned

copies of all documents on August 12, 2025, requesting the issuance of RECs for FY 23-24.

(n) The subsequent submission of supporting documents in August 2025 was delayed due to the late issuance of the mandatory recommendations by KERC and SLDC, which was beyond GESCOM's control.

(o) GESCOM further requested permission to modify the entry in the EIR to align it with the final figures recommended by KERC in Format 3.5.

(p) Further, PCKL submitted that in response to the letters of ESCOMs for recommendation by the State Commission for the issuance of RECs for FY 2021-22, KERC, in the letter dated 09.03.2023, informed the Petitioner that as the AG audit of the accounts of the ESCOMs gets finalised by around December each year, and therefore, it would be difficult to issue Format 1.4 within 3 months from the end of the financial year. Accordingly, it was suggested that ESCOMs file a petition before the CERC requesting an extension of the timeline specified in the Regulations by way of amendment to the existing Regulations, to submit the certificates to the NLDC.

(q) Also, CERC proposed the REC (First Amendment) Regulations, 2025 and proposed the amendment to Regulation 10 of the Principal Regulation.

(r) Accordingly, the Petitioner requested the Commission to exercise "power to relax" as it will not adversely affect anyone, nor will it be a precedent, because of the factual position in the present application.

Hearing dated 17.04.2026

2. During the course of the hearing, the counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation of the period allowed for submission of the application for RECs for the FY 2023-24 and the consequent direction to the Central Agency to accept the application of HESCOM and GSCOM for the issuance of RECs. After hearing the matter, the Commission admitted the petition and issued notice to the Respondent. The Commission also directed the Respondent to file its reply and the Petitioner to file its rejoinder, if any.

Hearing dated 07.07.2026

3. During the course of the hearing, no one was present on behalf of the Petitioner when the matter was called out. The Respondent's representative submitted that NLDC has no objection to the Petition. In view of the above, the Commission, while permitting the

Petitioner to file its written submissions, if any, within 10 days, reserved the matter for order.

Analysis and Decision

4. The Commission has heard the learned counsels for the Petitioner and the Respondent and has carefully perused the records.

5. Brief Facts of the Case: The Petitioner, PCKL, on behalf of the Distribution Companies of Karnataka, has filed the present Petition seeking exercise of the Commission's power to relax under Regulation 18 of the REC Regulations, 2022, in respect of the timeline prescribed under Regulation 10(3) of the said Regulations, for submission of applications for issuance of RECs against the surplus RPO achieved by HESCOM and GESCOM during FY 2023-24. The Petitioner submitted that the Energy Injection Reports (EIRs) of both HESCOM and GESCOM were submitted to NLDC on 29.06.2024. However, the recommendations from KERC certifying that HESCOM and GESCOM procured renewable energy during FY 2023-24 in excess of their respective RPO targets **were** received by both the Distribution Companies only on 27.05.2025. Based on the said recommendation, HESCOM and GESCOM were eligible for "Other RPO" RECs amounting to 13,96,730 MWh and 8,14,940 MWh, respectively. Thereafter, HESCOM and GESCOM submitted all requisite documents to NLDC on 25.07.2025 and 12.08.2025, respectively, requesting issuance of RECs, which NLDC denied. The Petitioner contended that the delay in submitting the complete applications was due to the delayed receipt of the requisite recommendations from KERC and SLDC, which was beyond the concerned DISCOMs' control.

6. In view of the above, the only issue that arises for consideration is ***whether the timeline prescribed under Regulation 10(3) of the REC Regulations, 2022 may be relaxed for issuance of RECs to HESCOM and GESCOM under Regulation 18 of the REC Regulations, 2022*****.**

7. We observe that the REC Regulations, 2022, provide that the distribution licensee is required to apply to the Central Agency (NLDC) for the issuance of RECs within 3 months from the end of the financial year. The relevant provision under Regulation 10(3) of the REC Regulations, 2022, regarding the issuance of certificates to an eligible distribution licensee stipulates as follows:

"*10. Issuance of Certificates*

……..

(3) Application for issuance of Certificates shall be made by an eligible entity being a distribution licensee or an open access consumer within three months from the end of a financial year, along with a copy of certification from the concerned State Commission about purchase of electricity from renewable energy sources in excess of the renewable purchase obligations as determined by the concerned State Commission:

Provided that no Certificate shall be issued in case the application is made beyond the period of three months from the end of the financial year."

8. From the above, we observe that the application for issuance of RECs, along with the requisite certification from KERC, was required to be submitted to the Respondent, NLDC, within three months from the end of the financial year, i.e., by 30.06.2024 for FY 2023-24. In the present case, although HESCOM and GESCOM submitted the EIRs to NLDC on 29.06.2024, the requisite KERC certification was received only on 27.05.2025, and the complete applications were subsequently submitted to NLDC by HESCOM on 25.07.2025 and by GESCOM on 12.08.2025. As submitted by the Petitioner, the delay was due to the delayed receipt of the requisite certification from KERC and SLDC. Further, during the hearing, the Respondent, NLDC, also stated that it has no objection to the Commission condoning the delay.

9. The relevant provisions of the REC Regulations, 2022 stipulate as follows:

17. Power to give directions

The Commission may, from time to time, issue such practice directions and orders as considered appropriate for the implementation of these regulations

18.Power to Relax

The Commission may by general or special order, for reasons to be recorded in writing, and after giving an opportunity of hearing to the parties likely to be affected, may relax any of the provisions of these regulations on its own motion or on an application made before it by interested person(s).

10. As per the principle laid down for the grant of RECs, the Petitioner is an eligible entity being a distribution licensee, and it will be entitled to RECs subject to the fulfilment of

the criteria for the issuance of RECs to such entities. The main objective of the REC framework is to promote renewable energy generation. The Respondent, NLDC, also submitted that the Commission may consider the Petitioner's prayers as it deems fit. Therefore, we are inclined to exercise the "Power to relax" under Regulation 18 of the REC Regulations, 2022, in order to achieve the objective of the regulations. Pertinently, the Commission addressed this aspect in the first amendment to the REC Regulations, 2022, issued on 24.03.2026, and provided a period of up to three months from the date of certification by the State Commission.

11. In our view, the delay in the application for issuance of the REC is procedural in nature due to the reasons stated by the Petitioner and is not likely to prejudice any of the stakeholders, including the Respondent. Accordingly, the timelines stipulated under Regulation 10(3) of the REC Regulations 2022 are hereby relaxed, and the Petitioner is permitted to file its application for the issuance of RECs before the Central Agency for FY 2023-24.

12. Accordingly, the Respondent, NLDC, is directed to issue the RECs for FY 2023-24 to the Petitioner, PCKL, after due verification and satisfying itself that the Petitioner meets all other conditions and has submitted all the required documents for the issuance of RECs.

13. Petition No.141/MP/2026 is disposed of in terms of the above.

Sd/-	Sd/-	Sd/-	Sd/-
रविन्द्र सिंह ढिल्लों	**हरीश दुदानी**	**रमेश बाबू वी.**	**जिश्नु बरुआ**
सदस्य	**सदस्य**	**सदस्य**	**अध्यक्ष**